GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

LOK SABHA STARRED QUESTION NO. 380 ANSWERED ON 27.03.2023

Rating of Universities

*380. SHRIMATI SAJDA AHMED:

Will the Minister of Education be pleased to state:

- (a) whether the Government has proposed to conduct the rating of the Universities by Government agencies, like the Quality Council of India, etc., if so, the details thereof;
- (b) whether the Government has formulated standard guidelines or policies for rating the Universities in the country including Private Universities, if so, the details thereof;
- (c) whether the Government has taken note that apart from National Institutional Ranking Framework (NIRF), many private agencies are conducting assessments of educational institutes and publishing the rating in the public domain that misleads the students;
- (d) if so, the details thereof and the action taken/being taken by the Government in this regard;
- (e) whether the Government has noticed that private colleges and universities ranked by NIRF charge exorbitant fees and are out of reach for poor students in this regard, if so, the details thereof; and
- (f) the details of the foreign universities that opened their centres in the country during the last three years, State-wise?

ANSWER

MINISTER OF EDUCATION

(SHRI DHARMENDRA PRADHAN)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) to (f) OF THE LOK SABHA STARRED QUESTION NO. 380 FOR 27.03.2023 ASKED BY SHRIMATI SAJDA AHMED, HON'BLE MEMBER OF PARLIAMENT REGARDING RATING OF UNIVERSITIES

(a)to (d): Over the years there has been increasing emphasis on the Assessment and Accreditation (A&A) of HEIs. Accreditation of Higher Education Institutions (HEIs) has been categorically emphasized upon in the National Education Policy (NEP), 2020. The NEP also envisions providing full autonomy to all Higher Education Institutions through attainment of suitable accreditations, establishment of stage-wise mechanism for granting graded autonomy and to make accreditation a binary process as per the extant global practice.

Initially established by the All India Council for Technical Education (AICTE) under the provisions of section 10(u) of AICTE Act in 1994 and now an Autonomous organization since 7th January, 2010, the National Board of Accreditation (NBA) undertakes accreditation of programs in technical disciplines i.e., Engineering and Technology, Management, Architecture, Pharmacy and Hospitality, etc. After taking into consideration the specificities of the Indian Higher Education system, a need was felt to establish an-independent institutional framework to undertake the tasks relating to institution/ university rankings and carefully identify the attributes to be adopted for rankings of Indian institutions/universities. Thereafter, the Government launched the National Institutional Ranking Framework (NIRF) on 29th September, 2015 in India to rank Indian Institutions on the basis of a set of objective parameters and a transparent process. The National Assessment and Accreditation Council (NAAC) has also been established under Section 12ccc of the UGC Act, 1956 for assessment and accreditation of HEIs and Universities. The Government is also aware that there are certain private agencies conducting the ranking exercise of HEIs.

- (e): The State Universities and Private Universities are established by the State Legislation and the fee is decided either by the State Government / State Fee Regulatory Committee or the University concerned in accordance with the provisions of their Acts and Statutes. The fee structure in Deemed to be Universities is decided by the Institutions themselves in accordance with the UGC (Institutions Deemed to be Universities) Regulations, 2019, which provides that:
- (i) No capitation fee or donation should be accepted;
- (ii) The fee should be declared in the prospectus and charged in accordance with the declaration in the prospectus;

- (iii) The fee should not be charged without proper receipt in writing;
- (iv) The fee for admission test shall not be charged more than the reasonable cost incurred in conducting such test.

For fee regulation in AICTE approved institutes, the AICTE has fixed minimum and maximum fees per annum to be charged by these institutions, on the basis of the recommendations of the National Fee Committee (NFC) headed by Justice (Retd.) Srikrishna with some modifications.

As per information received from Ministry of Health and Family Welfare, the matter regarding fixation of fee for medical courses comes under the purview of respective State Fee Regulatory Committee. Section 10 of National Medical Commission Act, 2019 provides for framing of guidelines for determination of fees and all other charges in respect of fifty percent of seats in private medical institutions and deemed to be universities which are governed under the provisions of the Act. Accordingly, National Medical Commission has framed the guidelines and the same was issued on 03.02.2022.

(f): Two universities from Australia have submitted proposals for setting up their campus in India.
